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HIGH COURT OF MYSORE (ALTERATION OF NAME) (SECOND ADAPTATION) RULES, 1973

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HIGH COURT OF MYSORE (ALTERATION OF NAME) (SECOND ADAPTATION) RULES, 1973

In exercise of the powers under which the rules set out in the Schedule given below were made and all other powers thereunto enabling, the High Court of Mysore with the previous approval of the Government of Mysore, makes the following rules for the purpose of giving effect to the alteration of the name of the State of Mysore by the Mysore State (Alteration of Name) Act, 1973.

1. . :-

These rules may be called the High Court of Mysore (Alteration of Name) (Second Adaptation) Rules, 1973.

2. . :-

They shall come into force on 1st November, 1973.

3. . :-

With effect from the 1st day of November, 1973, the rules set out in the schedule given below and any other rules made by the High Court of Mysore by virtue of similar powers, hereinafter called the principal rules, shall stand amended, to the extent to which such amendment is necessary for the purpose of giving effect to the alteration of the name of the State of Mysore by the Mysore State (Alteration of Name) Act, 1973, as mentioned below: Unless the context otherwise requires the expressions mentioned in column (1) wherever they occur in the principal rules, shall be read as the corresponding expression mentioned in column (2) below.

SCHEDULE 1
SCHEDULE

1. The High Court of Mysore Rules, 1959.

2. The Mysore Civil Rules of Practice, 1967.

3. The Mysore Insolvency Rules, 1963.